CENTRAL ADMINISTRATIVE TRIBUNAL ALIAHABAD BENCH ALIAHABAD

Civil Contempt Petition 246 of 2002 in Original Application No.875 of 2002

This the O8th day of December, 2003

HON'BLE MR. A.K.BHATNAGAR, MEMBER (J) HON'BLE MR. D.R.TIWARI, MEMBER (A)

Rajendra Singh Kushwaha, son of Late Shanker Singh Kushwaha, Resident of Village & Post-Chilar, District - Ghazipur.

.. Applicant

By Advocate : Shri A.P. Kushwaha

versus

- Shri R.C. Ram, Sub-Divisional Inspector (Posts) Central, Ghazipur.
- Shri Kariman Singh,
 Superintendent of Post Offices,
 Ghazipur Division, Ghazipur.

..... Respondents.

By Advocate : Shri Amit Sthalekar

ORDER

By Hon'ble Mr. A. K Bhatnagar, Member (J)

This contempt application has been filed under section 17 of Administrative Tribunals Act 1985 for wilful disobedience and punishing the respondents for/non compliance of the order passed on 20-08-2002 in O.A.No. 875 of 2002 in which the following order was passed:

".. The O.A. is accordingly allowed. The order dated 22.7.2002 (Ann A4) is quashed. The applicant shall be entitled to continue on the post till permanent incumbent comes to join the duty for regularly selected candidate, if any, available to join the duty."

- Learned counsel for the respondents submitted that the order of this Tribunal has already been complied with and filed M.A.No.4773/O3 for exempting the applicant from personal appearance and Supplementary Counter Affidavit alongwith the compliance report (Annexure -I) which is letter dated O6-12-2003 passed by the Sub Divisional Inspector (Post) Central, Ghazipur.
- We have gone through the application moved by the respondents and compliance report (Annexure I) filed along with it in which it is stated that the applicant, R.S. Kushwaha has already been reinstated on the post of Gramin Dak Sewak (Dak Wahak), Pahalwanpur with immediate effect.
- 4. Under the facts and circumstances, we are of the considered view that the respondents have complied with the order passed in O.A.No. 875 of 2002. No case of contempt is made out. Therefore, the contempt petition is rejected and notices are discharged.
- 5. There will be no order as to costs.

Adaa Member A

Member J

Brijesh/-